

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

13. C.P. (IB)/141(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024**

**NAME OF THE PARTIES:- Pegasus Assets Reconstruction
Private limited
V/s
Dee Plone Polyster Pvt Ltd.**

Section: U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Nikita Abhayankar appeared for the Financial Creditor through VC, and Counsel, Tanushree Sogani a/w Atishay Jain i/b Kunal Kanungo appeared for the Corporate Debtor through VC. A perusal of the record reveals that reply on behalf of the Corporate Debtor has not yet been filed despite the granting of two weeks time on the last date of the hearing. Counsel appearing for the Corporate Debtor seeks more time to file reply. The last and final opportunity is granted to the Corporate Debtor to file reply, if any, within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, failing which right to file reply shall stand forfeited. No further opportunity shall be granted to file reply. List this matter for the final hearing on **30.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)